



NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

3. C.P.(IB)/1114(MB)2021

IN THE MATTER OF

Priyanka Ashok Pugalía

... Petitioner

Vs

Rolta Bi & Big Data Analytics Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 13.10.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

SH. SANJIV DUTT,
MEMBER (T)

Appearance:

For the Petitioner:

Adv. Uday Sankar Samudrala

For the Respondent:

ORDER

Since the Corporate Debtor has already been admitted to CIRP in CP 1122 of 2021 vide order dated 13.10.2023, the present Petition has become infructuous. In view thereof, the CP 1114 of 2021 is **disposed of as infructuous**. The Petitioner/s is/are directed to approach the RP with respect to his/their respective claim/s.

Sd/-
SANJIV DUTT
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/